

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

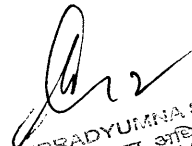
RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 04/85
DATED 16.05.2019 held on 30.05.2019

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.04/85 dated 16.05.2019 of Norms Committee-VI for the year 2019-20 was held on 30.05.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Naveen Kumar, DDG	MoFPI
4	Shri S.Kipgen, Deputy DGFT	DGFT
5	Shri PradyumnaSahu, FTDO	DGFT


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New Delhi, India

Case No.: 5/31/85-ALC3/2011	Party Name: M & B ENGINEERING LIMITED	Meet No/Date: 4/85-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/85/050/00181/AM12/	RLA File :08/24/040/00228/AM12/	Lic.No/Date: 0810107322 03.01.2012	Defer Date: 11.07.2019
1 Decision : NC considered the case as per agenda and noted that RA Ahmedabad was requested to furnish information about the status of the AA and if not ratified, to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee decided to send a reminder again to RA to expedite the reply. The case stands deferred to 11.07.2019.			

Case No.: 6/20/85-ALC3/2013	Party Name: FERRERO INDIA PVT.LTD,	Meet No/Date: 4/85-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/85/050/00125/AM14/	RLA File :31/83/040/00150/AM14/	Lic.No/Date: 3110061136 22.11.2013	Defer Date: 11.07.2019
2 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and comments which is awaited. The Committee decided to remind the Technical Authority of the MoFPI to expedite their comments as the inputs in this case are different. The case stands deferred to 11.07.2019.			

Case No.: 6/24/85-ALC3/2013	Party Name: THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date: 4/85-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/85/050/00152/AM14/	RLA File :05/24/040/00351/AM14/	Lic.No/Date: 0510374926 31.12.2013	Defer Date: 11.07.2019
3 Decision : NC considered the case as per agenda and noted that the firm has 5 other applications with similar export/import items for which norms is yet to be fixed. The Committee has also noted that the firm has two production units, one at Ludhiana and other one at Moradabad. The firm was directed vide letter dated 15.05.2019 to submit all the 5 applications along with the COA, Shipping bill from both the productions units as well as Industrial License for further consideration and fixation of norms. The reply of the firm is awaited. The Committee decided to remind the firm to expedite the reply. The case stands deferred to 11.07.2019.			

Case No.: 7/1/85-ALC3/2015	Party Name: BELOOR BAYIR BIOTECH LTD,	Meet No/Date: 4/85-ALC3/2019 16.05.2019	Rejected
HQ File :01/85/050/00006/AM16/	RLA File :07/24/040/00453/AM15/	Lic.No/Date: 0710107884 19.03.2015	
4 Decision : : NC considered the case as per agenda and noted that the firm was issued DL on 09.01.2019 followed by a reminder on 07.02.2019. The reply of the firm is still awaited. The Committee therefore, decided to reject the case with direction to the firm to pay Custom Duty and			

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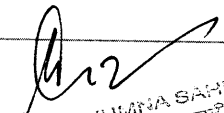
applicable interest for regularization of the case.

RA may take subsequent consequential action accordingly.

Case No.: 2/14/85-ALC3/2018	Party Name: REYNOLDS PENS INDIA P LTD	Meet No/Date: 4/85-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/85/050/00121/AM19/	RLA File :04/24/040/00240/AM18/	Lic.No/Date: 0410164055 08.03.2018	Defer Date: 11.07.2019
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 21.05.2019 seeking following information on the basis of the comments of the Technical Authority, i.e., Tec.1;			
5 i) Justification for use of 2 No. of Tungsten Carbide Ball of different specification in export item No.1. ii) Function and Specification of import item at No.7.			
The reply furnished by the firm does not justify the above query. The Committee therefore, decided to direct the firm to furnish information with full justification on the DL issued on 21.05.2019.			
The case stands deferred to 11.07.2019.			

Case No.: 13/14/85-ALC3/2018	Party Name: SAMI SPICES AND HERBS PVT. LTD.	Meet No/Date: 4/85-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/85/050/00132/AM19/	RLA File :03/95/040/00452/AM19/	Lic.No/Date: 0310823256 24.08.2018	Defer Date: 11.07.2019
6 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 15.05.2019 on which the reply is awaited. The Committee decided to remind the firm to expedite the reply.			
The case stands deferred to 11.07.2019.			

Case No.: 29/14/85-ALC3/2018	Party Name: KOMATHA IMPEX PRIVATE LIMITED	Meet No/Date: 4/85-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/85/050/00148/AM19/	RLA File :04/24/040/00120/AM19/	Lic.No/Date: 0410164634 03.09.2018	Defer Date: 11.07.2019
7 Decision : NC considered the case as per agenda and decided to seek following information on the basis of the technical comments of MoFPI;			
i) Justification of 25% wastage claimed. ii) Manufacturing process with wastage generated at different stages. iii) Details may be furnished on value realised from the by-products. iv) Supporting documents like CoA, etc. may be furnished for determination of fat content.			
The case stands deferred to 11.07.2019.			


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Case No.:27/14/85-ALC3/2018	Party Name:REYNOLDS PENS INDIA P LTD	Meet No/Date:4/85-ALC3/2019 16.05.2019	Status:Deferred
HQ File :01/85/050/00146/AM19/	RLA File :04/24/040/00117/AM19/	Lic.No/Date:0410164640 04.09.2018	Defer Date:11.07.2019
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 15.05.2019 seeking following information on the basis of the comments of the Technical Authority, i.e., Tec.1; 8 i) Justification for use of 2 No. of Tungsten Carbide Ball of different specification in export item No.1. ii) Function and Specification of import item at No.7. The reply furnished by the firm does not justify the above query. The Committee therefore, decided to direct the firm to furnish information with full justification on the DL issued on 15.05.2019. The case stands deferred to 11.07.2019.			

Case No.:7/20/85-ALC3/2018	Party Name:BOMMIDALA ENTERPRISES PVT.LTD	Meet No/Date:4/85-ALC3/2019 16.05.2019	Status:Deferred
HQ File :01/85/050/00190/AM19/	RLA File :09/24/040/00476/AM19/	Lic.No/Date:0910067008 31.12.2018	Defer Date:11.07.2019
Decision : NC considered the case as per agenda and decided to seek following information on the basis of the technical comments of DIPP; 9 i) Process of manufacture, indicating percentage wise wastage of all the inputs for the manufacture of export product. One of the inputs for import is unmanufactured tobacco and to indicate complete details of further processing/cutting to size if any for making export product. ii) Net content of unmanufactured tobacco and other inputs in the export product including indigenous input if any. The case stands deferred to 11.07.2019.			

Case No.:11/20/85-ALC3/2018	Party Name: R K PRODUCTS	Meet No/Date:4/85-ALC3/2019 16.05.2019	Status:Deferred
HQ File :01/85/050/00194/AM19/	RLA File :06/24/040/00058/AM19/	Lic.No/Date:0610039087 09.01.2019	Defer Date:11.07.2019
10 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e, MSME (Chemical Division) for examination and comments. Their comments are still awaited. The Committee therefore, decided to remind them to expedite their comments. The case stands deferred to 11.07.2019.			

11 Case No.:1/1/85-ALC3/2019	Party Name:THE GLOBAL GREEN COMPANY LTD	Meet No/Date:4/85-ALC3/2019 16.05.2019	Status:Deferred
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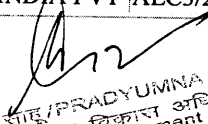
		16.05.2019	
HQ File :01/85/050/00340/AM19/	RLA File :09/24/040/00599/AM19/	Lic.No/Date:0910067242 06.03.2019	Defer Date:11.07.2019
Decision : NC considered the case as per agenda and noted that RA, Hyderabad vide email dated 28.05.2019 has informed that the hard copy of the application is being dispatched shortly. The Committee therefore, decided to wait for the hard copy of the application.			
The case stands deferred to 11.07.2019.			

	Case No.: 4/1/85-ALC3/2019	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:4/85- ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/85/050/00343/AM19/	RLA File :09/24/040/00605/AM19/	Lic.No/Date:0910067254 11.03.2019	Defer Date:11.07.2019
12	Decision : NC considered the case as per agenda and noted that RA, Hyderabad vide email dated 28.05.2019 has informed that the hard copy of the application is being dispatched shortly. The Committee therefore, decided to wait for the hard copy of the application.			
	The case stands deferred to 11.07.2019.			

	Case No.: 6/1/85-ALC3/2019	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:4/85-ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/85/050/00345/AM19/	RLA File :08/24/040/00428/AM19/	Lic.No/Date:0810144773 14.03.2019	Defer Date:11.07.2019
13	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and Comments. The Committee decided to remind them to expedite their comments.			
	The case stands deferred to 11.07.2019.			

Case No.: 9/1/85-ALC3/2019	Party Name:GROWEL FEEDS PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/85/050/00348/AM19/	RLA File :09/24/040/00606/AM19/	Lic.No/Date:0910067301 19.03.2019	Defer Date:11.07.2019
14	Decision : NC considered the case as per agenda and noted that RA, Hyderabad vide email dated 28.05.2019 has informed that the hard copy of the application has already been forwarded to NC on 1.4.2019 for decision. The Committee is informed that the hard copy has not yet been received by NC. The Committee therefore, decided to request RA to send a copy of the application for consideration.		
	The case stands deferred to 11.07.2019.		

15	Case No.: 1/4/85-ALC3/2019	Party Name:TE CONNECTIVITY INDIA PVT	Meet No/Date:4/85- ALC3/2019	Status: Deferred
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	LTD,	16.05.2019	
HQ File :01/85/050/00015/AM20/	RLA File :07/24/040/00291/AM19/	Lic.No/Date:0710114793 24.04.2019	Defer Date:11.07.2019
Decision : NC considered the case as per agenda and noted that the application of the above mentioned AA has not yet been received. The Committee therefore, decided to request RA to send hard copy of the application for examination and comments of the Technical Authority.			
The case stands deferred to 11.07.2019.			

Case No.:2/4/85-ALC3/2019	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:4/85-ALC3/2019 16.05.2019	Approved
HQ File :01/85/050/00016/AM20/	RLA File :08/24/040/00014/AM20/	Lic.No/Date:0810145068 24.04.2019	

16 **Decision :** NC considered the case as per agenda and in consultation with Technical Authorities present in the meeting, decided to approve the ad-hoc norms on net to net basis without any wastage with accountability of import item in Export Product.

RA may take subsequent consequential action accordingly.

Case No.:3/4/85-ALC3/2019	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:4/85- ALC3/2019 16.05.2019	Status:Deferred
HQ File :01/85/050/00017/AM20/	RLA File :08/24/040/00441/AM17/	Lic.No/Date:0810145098 26.04.2019	Defer Date:11.07.2019
17	Decision : NC considered the case as per agenda and noted that the application of the above mentioned AA has not yet been received. The Committee therefore, decided to request RA, Ahmedabad to send hard copy of the application for examination and comments of the Technical Authority.		
The case stands deferred to 11.07.2019.			

Case No.: 4/4/85-ALC3/2019	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:4/85- ALC3/2019 16.05.2019	Status:Deferred
HQ File :01/85/050/00018/AM20/	RLA File :08/24/040/00402/AM17/	Lic.No/Date:0810145099 26.04.2019	Defer Date:11.07.2019
18	Decision : NC considered the case as per agenda and noted that the application of the above mentioned AA has not yet been received. The Committee therefore, decided to request RA, Ahmedabad to send hard copy of the application for examination and comments of the Technical Authority.		
The case stands deferred to 11.07.2019.			

Case No.: 5/4/85-ALC3/2019	Party Name:KURUWA ENTERPRISES	Meet No/Date:4/85-ALC3/2019 16.05.2019	Approved
19			

भारत सरकार
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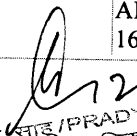
HQ File :01/85/050/00019/AM20/	RLA File :10/24/040/00005/AM20/	Lic.No/Date:1010060173 26.04.2019	
Decision : NC considered the case as per agenda and noted that RA, Cochin vide email dated 29.05.2019 has informed that the AA has been issued to the firm on the basis of Policy Circular No. 05(RE2013)/2009-14 dated 14.08.2013. The Committee therefore decided to withdraw the case.			
RA may take subsequent consequential action accordingly			

Case No.: 9/4/85-ALC3/2019	Party Name:HAIN FUTURE NATURAL PRODUCTS PRIVATE LIMITED.	Meet No/Date:4/85- ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/85/050/00023/AM20/	RLA File :05/23/040/00027/AM20/	Lic.No/Date:0510410429 30.04.2019	Defer Date:11.07.2019
20	Decision : NC considered the case as per agenda and decided to call the firm for Personal Hearing(PH) with sample of the export/import items, manufacturing process and other relevant documents.		
The case stands deferred to 11.07.2019.			

Case No.: 7/4/85-ALC3/2019	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:4/85- ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/85/050/00021/AM20/	RLA File :09/24/040/00287/AM18/	Lic.No/Date:0910067424 30.04.2019	Defer Date:11.07.2019
21	Decision : NC considered the case as per agenda and noted that the application of the above mentioned AA has not yet been received. The Committee therefore, decided to request RA, Hyderabad to send hard copy of the application for examination and comments of the Technical Authority.		
The case stands deferred to 11.07.2019.			

Case No.: 8/4/85-ALC3/2019	Party Name:MASH INTERNATIONAL PVT.LTD.	Meet No/Date:4/85-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/85/050/00022/AM20/	RLA File :06/24/040/00010/AM20/	Lic.No/Date:0610039177 01.05.2019	Defer Date:11.07.2019
22	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Technical Authority, i.e., Tech.1.		
	i) The firm may furnish manufacturing process in detail indicating wastage at different stage of manufacture.		
	ii) Justification for 5% wastage.		
The case stands deferred to 11.07.2019.			

23	Case No.: 6/4/85-ALC3/2019	Party Name: VINBROS & CO.	Meet No/Date: 4/85-ALC3/2019 16.05.2019	Status: Deferred
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HQ File :01/85/050/00020/AM20/	RLA File :04/24/040/00024/AM20/	Lic.No/Date:0410165544 01.05.2019	Defer Date:11.07.2019
Decision : NC considered the case as per agenda and noted that the application of firm is being forwarded to the Technical Authority, i.e., MoFPI for examination and comments.			
The case stands deferred to 11.07.2019.			

Case No.: 14/4/85-ALC3/2019	Party Name:A L PAPER HOUSE LLP	Meet No/Date:4/85- ALC3/2019 16.05.2019	Approved
HQ File :01/85/050/00028/AM20/	RLA File :13/24/040/00144/AM20/	Lic.No/Date:1310049273 08.05.2019	
24	Decision : NC considered the case as per agenda and in consultation with Technical Authorities present in the meeting, decided to approve the ad-hoc norms on net to net basis without any wastage with accountability of import item in Export Product.		
	RA may take subsequent consequential action accordingly.		

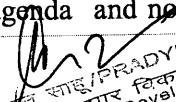
Case No.: 12/4/85-ALC3/2019	Party Name: KAMALA CONSUMER CARE PVT LTD	Meet No/Date: 4/85-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/85/050/00026/AM20/	RLA File :09/24/040/00029/AM20/	Lic.No/Date:0910067458 08.05.2019	Defer Date:11.07.2019

25 **Decision :** NC considered the case as per agenda and noted that the application of the above mentioned AA has not yet been received. The Committee therefore, decided to request RA, Hyderabad to send hard copy of the application for examination and comments of the Technical Authority.

The case stands deferred to 11.07.2019.

Case No.: 15/4/85-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: 4/85-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/85/050/00029/AM20/	RLA File :05/24/040/00076/AM20/	Lic.No/Date: 0510410517 08.05.2019	Defer Date: 11.07.2019
26	Decision : NC considered the case as per agenda and noted that the application of the above mentioned AA has not yet been received. The Committee therefore, decided to request CLA Delhi to send hard copy of the application for examination and comments of the Technical Authority.		
The case stands deferred to 11.07.2019.			

Case No.: 11/4/85-ALC3/2019	Party Name: SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date: 4/85-ALC3/2019 16.05.2019	Status:Deferred
27	HQ File :01/85/050/00025/AM20/	RLA File :09/24/040/00035/AM20/	Lic.No/Date:0910067463 08.05.2019
Decision : NC considered the case as per agenda and noted that the application of the			


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above mentioned AA has not yet been received. The Committee therefore, decided to request RA, Hyderabad to send hard copy of the application for examination and comments of the Technical Authority.

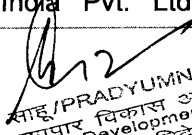
The case stands deferred to 11.07.2019.

Case No.:13/4/85-ALC3/2019	Party Name:UMALAXMI ORGANICS PVT. LTD.	Meet No/Date:4/85-ALC3/2019 16.05.2019	Status:Deferred
HQ File :01/85/050/00027/AM20/	RLA File :13/24/040/00145/AM20/	Lic.No/Date:1310049278 09.05.2019	Defer Date:11.07.2019
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., 28 Tech.2; i) Complete Technical details as per 4E. ii) CoA of export items. iii) CoA of import items from Foreign Supplier. iv) % content of sunflower oil in the export product. v) Any by-product recovery and its sale value. The case stands deferred to 11.07.2019.			

Case No.:10/4/85-ALC3/2019	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:4/85-ALC3/2019 16.05.2019	Status:Deferred
HQ File :01/85/050/00024/AM20/	RLA File :09/24/040/00565/AM19/	Lic.No/Date:0910067486 10.05.2019	Defer Date:11.07.2019
29 Decision : NC considered the case as per agenda and noted that the application of the above mentioned AA has not yet been received. The Committee therefore, decided to request RA, Hyderabad to send hard copy of the application for examination and comments of the Technical Authority. The case stands deferred to 11.07.2019.			

Manual Case

26	Case No. M-26	Party Name:M/s. FERRERO INDIA PVT. LTD.	Meet No/Date:4/85-ALC3/2019 16.05.2019	Approved
	HQ File : 01/85/50/00125/AM14/D ES.VI	RLA File :	Lic.No/Ecom NO.	
	Subject: Modification of ad-hoc input output norms in respect of 22 Advance Authorizations obtained by M/s Ferrero India Pvt. Ltd. (AA Nos. 0310800764			


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Dated:08.12.2015, 0310797629 Dated:24.07.2015, 0310797476 Dated:21.07.2015, 0310798636
Dated:03.09.2015, 0310799610 Dated:21.10.2015, 0310801022 Dated:15.12.2015, 0310802196
Dated:03.02.2016, 0310803373 Dated:16.03.2016, 0310803375 Dated:16.03.2016, 0310797478
Dated:21.07.2015, 0310799611 Dated:21.10.2015, 0310799733 Dated:28.10.2015, 0310800351
Dated:20.11.2015, 0310800762 Dated:08.12.2015, 0310801023 Dated:15.12.2015, 0310802059
Dated:27.01.2016, 0310802060 Dated:27.01.2016, 0310802195 Dated:03.02.2016, 0310807297
Dated:22.08.2016, 0310806704 Dated:28.07.2016, 0310806705 Dated:28.07.2016, 0310807296
Dated:22.08.2016)

Decision : NC considered the case as per agenda and on the basis of the technical comments furnished by the Technical Authority, i.e., MoFPI vide OM No. E-14011/7/2016-ED dated 17th May, 2019, modified the I/O norms of the above mentioned AAs in the following manners;

	Net Quantity (gm) per 100 gm KJ	Wastage %	Gross Quantity (gm)	Number & Date of AAs
KJ Cocoa Powder				
Cocoa Powder	3.969	4.79%	4.159	310797478 (21.07.2015)
Vanilla Flavour	0.075	1.59%	0.076	310799611 (21.10.2015)
Spray Malt Extract	0.419	2.74%	0.430	310799733(28.10.2016)
Hazel Nuts Flavour	0.087	2.07%	0.089	310800351(20.11.2015)
				310800765(08.12.2015)
				310801023(15.12.2015)
				310802059(27.01.2016)
				310802060(27.01.2016)
				310802195(03.02.2016)
				310802196(03.02.2016)
				310803373(16.03.2016)
				310803375(16.03.2016)
				310806704(28.07.2016)
KJ Milk Chocolate Imported				
Milk Chocolate	5.714	3.00%	5.885	310800764(08.10.2015)
Cocoa Powder	3.367	4.06%	3.504	310801022(15.12.2015)
Vanilla Flavour	0.039	0.83%	0.039	310806705(28.07.2016)
Spray Malt Extract	0.395	2.58%	0.405	310807296(22.08.2016)
Hazel Nuts Flavour	0.084	2.00%	0.086	310807297(22.08.2016)
KJ Milk Enrobatura Imported				
Enrobatura K. Tart	5.714	2.00%	5.828	310797476 (21.07.2015)
Cocoa Powder	3.325	4.01%	3.458	
Vanilla Flavour	0.039	0.83%	0.039	
Spray Malt Extract	0.390	2.55%	0.400	
Hazel Nuts Flavour	0.083	1.97%	0.085	
KJ Tartufino Imported				
KJ Tartufino	32.857	2.00%	33.514	310797629 (24.07.2015)
Cocoa Powder	2.791	0.51%	2.805	310798636 (03.09.2015)
Vanilla Flavour	0.033	0.40%	0.033	310799610 (21.10.2015)
Spray Malt	0.330	0.49%	0.332	

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	Extract				
	Hazel Nuts Flavour	0.049	0.49%	0.049	
RA may take subsequent consequential action accordingly.					
27	Case No. M-27	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date:4/85-ALC3/2019 16.05.2019	Status:Deferred	
	HQ File : 01/85/171/00081/AM 19/DES.VI	RLA File : 08/24/040/00375/A M19	Lic.No/Ecom NO. 08/99/000/36300/0593 /3937 dated 22.01.2019	Defer Date:11.07.2019	
	Subject: Fixation of adhoc norms under para 4.06 of FTP, 2015-20 before execution of import crude palm Oil (Edible grade) application filed vide Ecom. Ref. No. 08/99/000/36300/0593/3937 dated 22.01.2019 filed by M/s Adani Wilmar Ltd.				
	Decision : NC considered the case as per agenda and noted that the firm has applied for prior fixation of norms under Para 4.06 of HBP, 2015-20. However, instead of furnishing information in ANF 4B, the firm had furnished information in ANF 4A. The application of the firm has been forwarded to the Technical Authority, i.e., MoFPI for comments who has also requested for ANF 4B of the firm. With reference to our letter, the firm has furnished all details in ANF-4B which has also been forwarded to the Technical Authority, i.e., MoFPI for examination and furnishing comments. The Committee decided to request, MoFPI to expedite their comments.				
	The case stands deferred to 11.07.2019.				

28	Case No. M-28	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date:4/85-ALC3/2019 16.05.2019	Status:Deferred
	HQ File : 01/85/171/00079/AM 19/DES.VI	RLA File : 08/24/040/00220/A M19	Lic.No/Ecom NO. 08/99/000/36300/0570/ 8926 dated 12.09.2018	Defer Date:11.07.2019
	Subject: Fixation of adhoc norms under para 4.06 of FTP, 2015-20 before execution of import crude palm Oil (Edible grade) application filed vide Ecom. Ref. No. 08/99/000/36300/0570/8926 dated 12.09.2018 filed by M/s Adani Wilmar Ltd.			
	Decision : NC considered the case as per agenda and noted that the firm has applied for prior fixation of norms under Para 4.06 of HBP, 2015-20. However, instead of furnishing information in ANF 4B, the firm had furnished information in ANF 4A. The application of the firm has been forwarded to the Technical Authority, i.e., MoFPI for comments who has also requested for ANF 4B of the firm. With reference to our letter, the firm has furnished all details in ANF-4B which has also been forwarded to the			

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Technical Authority, i.e., MoFPI for examination and furnishing comments. The Committee decided to request, MoFPI to expedite their comments.
The case stands deferred to 11.07.2019.

Case No. M-29	Party Name: SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2019 16.05.2019	Status:Deferred
HQ File : 01/85/050/00024/AM16/DES.VI	RLA File : 03/95/040/00878/AM15/	Lic.No/Ecom NO. 0310793568 Dated:04.02.2015	Defer Date:11.07.2019

29 **Subject:** Fixation of adhoc norms for Advance Authorisation No. 0310793568 dated:04.02.2015 for export of "Angry Birds- Chocosamba, Angry Birds – Carnaberry, Angry Birds- Farofacream and Angry Birds - Marcanana" against import of "Mango Flavor, Acai Flavor, Banana Flavor, Plastic Filters Flow Wrap Chocosamba, Flow Wrap Beach Mango, Flow Wrap Carnaberry, Flow Wrap Farofacream, Flow Wrap Marcanana, 3 Pack Pouch, and 10 Pack Pouch" Obtained by M/s SRS UNISTRAW PRIVATE LIMITED

Decision : NC considered the case as per agenda and noted the presence of the representative of the firm Shri Sanjay Singhal, Consultant for PH. The Committee also discussed the manufacturing process, use of import items in the export product, wastage generated at various stages and finally decided to direct the firm to furnish the use of various inputs in quantity in a export product of Angry Bird.

The case stands deferred to 11.07.2019.

Case No. M-30	Party Name: SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2019 16.05.2019	Status:Deferred
HQ File : 01/85/050/00073/AM16/DES.VI	RLA File : 03/95/040/01103/A M15/	Lic.No/Ecom NO. 0310796027 Dated:19.05.2015	Defer Date:11.07.2019

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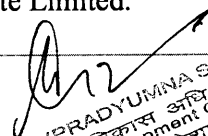
Subject: Fixation of adhoc norms for Advance Authorisation No. 0310796027 dated 19.05.2015 for export of "Milk Flavoring Straw – Maracanana, Milk Flavoring Straws - Banana Smoothie, Milk Flavoring Straws - Banana Smoothie, Milk Flavoring Straws - Banana Smoothie and Milk Flavoring Straw: Banana Licious" against import of "Acai Flavor, Banana Flavor, Vanilla Flavor and Flow Wrap Maracanana and Plastic

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	Filter” Obtained by M/s SRS UNISTRAW PRIVATE LIMITED
	Decision : NC considered the case as per agenda and noted the presence of the representative of the firm Shri Sanjay Singhal, Consultant for PH. The Committee also discussed the manufacturing process, use of import items in the export product, wastage generated at various stages and finally decided to direct the firm to furnish the use of various inputs in quantity in a export product of Milk Flavoring Straw. The case stands deferred to 11.07.2019.

31	Case No. M-31	Party Name: SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2019 16.05.2019	Status:Deferred
	HQ File : 01/85/050/00036/AM16 /DES.VI	RLA File : 03/95/040/01021/A M15	Lic.No/Ecom NO. 0310794569 Dated:13.03.2015	Defer Date:11.07.2019
	Subject: Fixation of adhoc norms for Advance Authorisation No. 0310794569 dated 13.03.2015 for export of “Milk Flavoring Straw: Honeycomb” against import of “Honeycomb Flavor and Plastic Filters” Obtained by M/s SRS Unistraw Private Limited.			
	Decision : NC considered the case as per agenda and noted the presence of the representative of the firm Shri Sanjay Singhal, Consultant for PH. The Committee also discussed the manufacturing process, use of import items in the export product, wastage generated at various stages and finally decided to direct the firm to furnish the use of various inputs in quantity in a export product of Milk Flavoring Straw. The case stands deferred to 11.07.2019.			

32	Case No. M-32	Party Name: SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2019 16.05.2019	Status:Deferred
	HQ File : 01/85/050/00009/AM16/DES.VI	RLA File : 03/95/040/00996/AM15	Lic.No/Ecom NO. 0310794149 dated 25.02.2015	Defer Date:11.07.2019
	Subject: Fixation of adhoc norms for Advance Authorisation No. 0310794149 dated 25.02.2015 for export of “Collagen SIP Pink Lemonade” against import of “Collagen FCP-G, Lemon Flavor, Orange Flavor, Stevia, Plastic Filters, Flow Wrap and 14 Pack Pouch” Obtained by M/s SRS Unistraw Private Limited.			

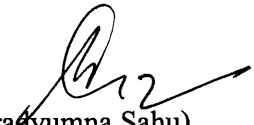

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	Decision : NC considered the case as per agenda and noted the presence of the representative of the firm Shri Sanjay Singhal, Consultant for PH. The Committee also discussed the manufacturing process, use of import items in the export product, wastage generated at various stages and finally decided to direct the firm to furnish the use of various inputs in quantity in a export product of Collagen SIP Pink Lemonade. The case stands deferred to 11.07.2019.
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33	Case No. M-33	M/s Jindal Cocoa Pvt. Ltd.	Meet No/Date: 4/85-ALC3/2019 16.05.2019	Status:Deferred
	HQ File : 01/85/171/00077/AM19/ DES.VI	RLA File :	Lic.No/Ecom NO. Date:	Defer Date:11.07.2019
	Subject: Standardisation of SION for export of Cocoa Butter against import of Cocoa Beans (dried & fermented).			
	Decision : NC considered the case as per agenda and noted that besides M/s Jindal Cocoa Pvt. Ltd. some other firms e.g., M/s Morde Foods Pvt. Ltd. also exports Cocoa Butter against import of Cocoa Beans. The export of M/s Jindal Cocoa Pvt. Ltd. is more than 90% of the total export of Cocoa Butter. Presently, all the AAs of M/s Jindal Cocoa Pvt. Ltd. are ratified with import of 2.58 Kg of Cocoa Beans for export of 1.00 Kg of Cocoa Butter. The Committee noted that during the year 2016, M/s Morde Foods Pvt. Ltd. was allowed to import of Cocoa Paste (Mass/Liquor) 1.68 Kg for export of Cocoa Butter Prime Presses of 1.00 Kg. However, during the year 2018 the same firm has been allowed import of Cocoa Beans of 2.58 Kg against export of Cocoa Butter of 1.00 Kg. The Committee decided to check EDI export/import data to check AAs issued in Financial Year 2017-18 & 2018-19 for export of Cocoa Butter against import of Cocoa Beans before finalization of SION to avoid possibility of standardization without taking into account industry data of other firms using the Scheme. The case stands deferred to 11.07.2019.			

Date:21.06.2019

Place: New Delhi


 (Pradyumna Sahu)
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